

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1781(ND)2018

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2019.**

**NAME OF THE COMPANY: M/s. Indu Kumar & Ors. V/s. M/s. Saha Infratech
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 7 of IBC Code,2016

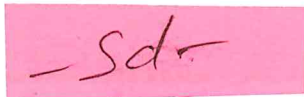
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Sachin Jain, Ms. Isha Aggarwal, Advocates for the
Petitioner
Mr. Rajesh P., Advocate for the Respondent

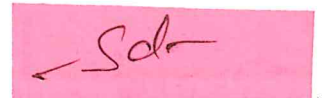
ORDER

Ld. counsel for the Corporate Debtor submits that major portion of the claim has already been tendered to the Financial Creditor and the balance payment shall be made within two weeks from today.

In view of the same, he prays for adjournment. At request, adjourned to
25th October, 2019.



**(L.N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**